

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).32540/2010

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH

SLP(C) NO. 32612 of 2010

(With prayer for interim relief and office report)

SLP(C) NO. 34176 of 2010

(With prayer for interim relief and office report)

Date: 19/07/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr Sambhavya Shanker, Adv.
Mr. Vishwajit Singh, Adv.

For Respondent(s)

Mr. Yash Pal Dhingra, Adv.
Mr. Prakash Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) NO.32540/2010

Respondent no.1 has failed to file counter affidavit within the time granted by the Court.

Respondent Nos. 2 to 4 have been already ordered to proceed ex parte.

No further steps required to be taken.

However, further necessary orders would be passed as and when other connected matters would become ready.

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Item No.10

SLP(C) NO.32612/2010

Respondent no.1 represented through the ld. Counsel has failed to file counter affidavit within the time granted by the Court.

Remaining respondents are reported to be duly served but no one has put in appearance on their behalf.

SLP(C) NO.34176/2010

Counter affidavit on behalf of respondent nos. 1 to 8 has already come on record.

Respondent Nos. 9 and 11 have been ordered to proceed ex parte as per previous order.

Service report in respect of respondent NO.10 is awaited from the concerned Trial Court. Reminder be issued.

List again on 10.9.2013.

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| (M.A.SAYEED)
| REGISTRAR

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hj